



# The Orissa Gazette

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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

## PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

### LAW AND COMMERCE DEPARTMENT.

#### NOTIFICATION.

*The 5th March 1937.*

**No. 1829—1.M-6/36-Com.**—The following draft amendments which in exercise of the power conferred by section 30 of the Indian Mines Act, 1923 (Act IV of 1923), the Government of Orissa propose to make in the rules under the said section which are in force in the areas transferred from the late Bihar and Orissa Province to the Province of Orissa, are published as required by sub-section (1) of section 31 of the said Act, for the information of persons likely to be affected thereby and notice is hereby given that the draft will be taken into consideration on or after the 15th June 1937.

Any objection or suggestion with respect to the said draft which may be received by the undersigned before the date specified above will be duly considered by the Government of Orissa.

#### DRAFT AMENDMENTS IN THE RULES FOR COAL MINES.

1. In Chapter III of the rules for coal mines—
  - (a) For rule 9 the following rule shall be substituted :—
    9. The register of all persons employed in the mine shall be maintained, as required by sub-section (1) of section 28 of the Act, in the form shown in Schedule A. The register shall be kept at the office of the mine.
  - (b) For rule 9A the following rule shall be substituted :—
    - 9A. The register required by sub-section (4) of section 28 of the Act shall be maintained in the form shown in Schedule F and all entries therein shall be made at the entrance or entrances to the mine and at the time when the person against whose name the entries are made entered or left the mine. The register shall be kept at the entrance of the mine.
  - (c) After rule 11 the following rule shall be inserted as rule 11A :—
    - 11A. The register of accidents referred to in sub-section (2) of section 20 of the Act shall be in the form shown in Schedule D.

2. After Chapter VI of the rules for coal mines the following new Chapter VIA shall be inserted and the rules in Chapter VII renumbered 30 to 34 :—

CHAPTER VIA.

*Certificate of fitness for employment underground of persons who have not completed 17 years of age.*

23. Before any person who has not completed his seventeenth year is employed underground, the manager shall arrange to have him examined by qualified medical practitioner and, if after examination the medical practitioner is of opinion that such person is fit for employment underground, he shall grant him a certificate in the Form in Schedule E.

24. Every certificate granted by a qualified medical practitioner shall be prepared by filling up the foil and counterfoil on both of which shall be impressed the left thumb mark of the person in whose name the certificate is granted.

25. The qualified medical practitioner shall, when satisfied as to the correctness of the entries made therein, sign the foil and initial the counterfoil, and shall deliver the foil to the manager for safe custody.

26. No certificate granted under rule 23 shall be valid for a period exceeding twelve months. Every person in respect of whom a certificate of fitness has been issued shall be re-examined within twelve months of the last previous examination unless in the meantime he has completed his seventeenth year and the qualified medical practitioner making such re-examination may renew the certificate for a further period not exceeding twelve months or may suspend or revoke the said certificate.

27. A qualified medical practitioner who refuses to grant a certificate referred to in rule 23 or suspends or revokes an existing certificate under rule 26 shall state the reasons for refusing to grant a certificate or for suspending or revoking the certificate as the case may be. If the manager of the mine disagrees with the opinion of such medical practitioner, he may refer the case to the Chief Inspector or Inspector. The Chief Inspector or the Inspector shall refer the case for decision to a second qualified medical practitioner and such decision shall be final.

28. Every person who has been certified as fit for employment underground shall, before he is so employed, be provided by the manager with a metal token. Such token shall be stamped with the letter "P" and numbered. The number shall be the same as that of the certificate of fitness.

29. A record of every token so issued and the person to whom it was issued shall be maintained in the office of the mine.

3. In the rules for coal mines—

(a) For the existing Schedule A the following Schedule shall be substituted :—

SCHEDULE A.

(See RULE 9.)

*Register of employees.*

Name and caste of the employee.	Age.	Sex.	Nature of employment.	Date of commencement of employment.	Periods of work.				Intervals for rest to which he — she is entitled.		Days of rest to which he — she is entitled.	Relay* to which he — she belongs.
					he		she		he	she		
					Be-gins.	Ends.	Be-gins.	Ends.				
					a. m.	a. m.	a. m.	a. m.				
					p. m.	p. m.	p. m.	p. m.				

\* In mines where work is carried on by a system of relays.





SCHEDULE E.

(See RULE 23.)

Form of certificate of fitness for employment underground in a mine.

Counterfoil of certificate of fitness.

Certificate of fitness.

Serial No. .... Serial No. ....

Date ..... Date .....

2. Name ..... This certificate unless renewed shall not be valid after.....\*

3. Father's name..... I hereby certify that I have personally examined (name).....

4. Sex and caste or religion..... son/daughter of..... (caste, etc.).....

residing at.....

5. Residence ..... who is desirous of being employed in a mine

6. Age certified..... and that his/her age as nearly as can be ascertained from my examination is..... years

7. Distinctive marks..... and that he/she is fit for employment underground in a mine as an adult. His/Her descriptive marks are.....

Left thumb impression.

Left thumb impression.

Qualified Medical Practitioner.

Qualified Medical Practitioner.

Renewed till.....

Date .....

Signature of Qualified Medical Practitioner.

\* Date twelve months after date of issue to be filled in by the Medical Practitioner.

## SCHEDULE F.

(See RULE 9A.)

*Register of persons employed underground.*

(Persons entering the mine shall be shown by a X in the column marked "In" against the name.)

(Persons leaving the mine shall be shown by a X in the column marked "Out" against the name.)

(All entries shall be made in ink.)

Name of person.	Sex.	Nature of work.	Sunday.		Monday.		Tuesday.		Wednesday.		Thursday.		Friday.		Saturday.	
			In.	Out.	In.	Out.	In.	Out.	In.	Out.	In.	Out.	In.	Out.	In.	Out.
			Period of work commences at		Period of work ends at		p.m.		a.m.		p.m.		a.m.		p.m.	
For week commencing			and ending													

Total number of persons underground.

Total number of women underground.

Percentage of persons below ground who are women.

Signature of Register-keeper.

## DRAFT AMENDMENTS IN THE RULES FOR MINES OTHER THAN COAL MINES.

4. In Chapter III of the rules for mines other than coal mines for rule 9 the following rule shall be substituted:—

9. The register of all persons employed in the mine shall be maintained, as required by sub-section (1) of section 28 of the Act, in the form shown in Schedule A. The register shall be kept at the office of the mine.

5. After Chapter V of the rules for mines other than coal mines the following new Chapter VA shall be added and the rules 17 to 21 in Chapter VI renumbered as rules 24 to 28:—

## CHAPTER VA.

*Certificate of fitness for employment underground of persons who have not completed 17 years of age.*

17. Before any person who has not completed his seventeenth year is employed underground, the manager shall arrange to have him examined by a qualified medical practitioner and if after examination the medical practitioner is of opinion that such person is fit for employment underground, he shall grant him a certificate in the Form in Schedule D.

18. Every certificate granted by a qualified medical practitioner shall be prepared by filling of the foil and counterfoil on both of which shall be impressed the left thumb mark of the person in whose name the certificate is granted.

19. The qualified medical practitioner shall, when satisfied as to the correctness of the entries made therein, sign the foil and initial the counterfoil, and shall deliver the foil to the manager for safe custody.

20. No certificate granted under rule 17 shall be valid for a period exceeding twelve months. Every person in respect of whom a certificate of fitness has been issued shall be re-examined within twelve months of the last previous examination unless in the meantime he has completed his seventeenth year and the qualified medical practitioner making such re-examination may renew the certificate for a further period not exceeding twelve months or may suspend or revoke the said certificate.

21. A qualified medical practitioner who refuses to grant a certificate referred to in rule 17 or suspends or revokes an existing certificate under rule 20 shall state the reasons for refusing to grant a certificate or for suspending or revoking the certificate as the case may be. If the manager of the mine disagrees with the opinion of such medical practitioner, he may refer the case to the Chief Inspector or Inspector. The Chief Inspector or the Inspector shall refer the case for decision to a second qualified medical practitioner and such decision shall be final.

22. Every person who has been certified as fit for employment underground shall, before he is so employed, be provided by the manager with a metal token. Such token shall be stamped with the letter "P" and numbered. The number shall be the same as that of the certificate of fitness.

23. A record of every token so issued and the person to whom it was issued shall be maintained in the office of the mine.

6. In the rules for mines other than coal mines-

(a) For the existing Schedule A the following shall be substituted:--

SCHEDULE A.

(See RULE 9.)

Register of employees

Name of caste of the employee.	Age.	Sex.	Nature of employment.	Date of commencement of employment.	Periods of work.		Intervals for rest to which he or she is entitled.		Days of rest to which he or she is entitled.	Relay* to which he or she belongs.
					Begins.	Ends.	Begins.	Ends.		
					a.m.	a.m.	a.m.	a.m.		
					p.m.	p.m.	p.m.	p.m.		

\* In mines where work is carried on by a system of relays.

(b) For the existing Schedule C the following Schedule shall be substituted:—

SCHEDULE C.

(See RULE 9A.)

*Notice of commencement and end of work.*

Name of mine.....

Name of owner of mine.....

It is hereby notified that persons employed in this mine shall begin and end their periods of work between the hours set out below:—

Kind of worker.	1st relay.				2nd relay, if any.				3rd relay, if any.			
	Period of work.		Rest interval.		Period of work.		Rest interval.		Period of work.		Rest interval.	
	Begins.	Ends.	Begins.	Ends.	Begins.	Ends.	Begins.	Ends.	Begins.	Ends.	Begins.	Ends.
	a.m.	a.m.	a.m.	a.m.	a.m.	a.m.	a.m.	a.m.	a.m.	a.m.	a.m.	a.m.
	p.m.	p.m.	p.m.	p.m.	p.m.	p.m.	p.m.	p.m.	p.m.	p.m.	p.m.	p.m.

*Note.*—The words and letters not wanted should be scored out.

In the case of underground workers, the entry in the rest interval column will be nil.



(c) After Schedule C the following Schedule shall be inserted:—  
SCHEDULE D.

(See RULE 17.)

Form of certificate of fitness for employment underground in a mine.

Counterfoil of certificate of fitness. Certificate of fitness.

Serial No..... Serial No.....

Date..... Date.....

2. Name ..... This certificate unless renewed shall not be valid after.....\*

3. Father's name..... I hereby certify that I have personally examined (name).....

4. Sex and caste or religion.....

..... son/daughter of..... (caste, etc.)..... residing at.....

5. Residence ..... who is desirous of being employed in a mine and that his/her age as nearly as can be ascertained from my examination is.....years

6. Age certified ..... and that he/she is fit for employment underground in a mine as an adult. His/Her descriptive marks are.....

7. Distinctive marks .....  
.....

Left thumb impression. Left thumb impression.  
.....

Qualified Medical Practitioner. Qualified Medical Practitioner.  
Renewed till.....

Date.....

Signature of Qualified Medical Practitioner.

\* Date twelve months after date of issue to be filled in by the Medical Practitioner.

C. G. NAIR,  
Secretary to Government.



## HOME (REFORMS) DEPARTMENT.

## NOTIFICATION.

Puri, the 16th March 1937.

**No. 771-Ref-P.**—In pursuance of the provisions of rule 92 of the Orissa Legislative Assembly Electoral (Elections and Election Petitions) Rules, 1936, read with sub-paragraph (1) of paragraph 14 of the Government of India (Commencement and Transitory Provisions) Order, 1936, the Governor of Orissa is pleased to direct that—

- (1) the record referred to in the aforesaid rule shall be prepared and maintained, in the form appended to this notification, by the Elections Officer to Government.
- (2) Every Returning Officer shall supply to the Elections Officer to Government a return containing the necessary materials for the preparation of the record.
- (3) Separate records shall be maintained for general elections and bye-elections.
- (4) The record of each election shall be maintained for six years from the date of the publication of the result of the election in the *Orissa Gazette*.
- (5) Any member of the public shall be entitled to inspect the record on payment of a fee of two rupees and to obtain certified or attested copies thereof on payment of the same fees as are prescribed for copies of the revenue records.

## FORM.

Serial no.	Name of Constituency.	Name of candidate.	Name of election agent.	Latest date of lodging the return of election expenses with Returning Officer under rule 90 of the Orissa Legislative Assembly Electoral Rules, Part II.	Date on which the return of election expenses was actually lodged.	Remarks.

By order of the Governor,

M. HAMID,

Deputy Secretary to Government.

Quarterly Finance Statement of the Central Co-operative Bank  
 LIABILITIES AND QUASI-LIABILITIES.

Within the

Name of Bank.	Outside the movement.					Fixed deposits or loans received from Societies or Central Banks or Provincial Bank.	Drawn portion of cash credit with Provincial Bank.	Savings bank or current accounts held in favour of Societies or Central Banks.	Reserve fund of bank itself.	Paid-up share capital.
	Deposits fixed, current or savings bank, by non-members or by members in an individual capacity.	Debentures.	Overdrafts from outside banks, e.g., Presidency or Joint Stock.	Other items.						
1	2	3	4	5	6	7	8	9	10	
	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	
1. Cuttack Central Co-operative Bank Ltd.	5,11,323	..	..	..	40,000	..	7,920	21,260	67,746	
2. Kendrapara Central Co-operative Bank Ltd.	2,04,746	..	..	..	47,851	100,00*	873	8,538	28,852	
3. Jajpur Central Co-operative Bank Ltd.	2,25,612	..	..	..	30,606	12,878	800	9,625	44,320	
4. Kujang Central Co-operative Union Ltd.	1,54,749	..	..	..	70,934	632	1,422	3,226	32,620	
5. Balasore Central Co-operative Bank Ltd.	6,58,747	..	..	..	10,049	15,000†	785	49,995	66,846	
6. Bhadrak Central Co-operative Bank Ltd.	1,57,611	..	..	..	1,04,243	15,000‡	1,154	24,104	47,292	
7. Banki-Dompura Central Co-operative Union Ltd.	1,52,511	..	..	..	1,22,904	12,600	1,968	41,135	55,880	
8. Angul Central Co-operative Banking Union Ltd.	1,58,510	..	..	..	37,623	14,470	3,282	34,100	34,060	
9. Puri Central Co-operative Bank Ltd.	1,09,107	..	..	..	19,687	14,615	1,481	12,071	33,370	
10. Khurda Central Co-operative Bank Ltd.	1,04,362	..	..	..	34,976	2,471	4,275	36,752	62,414	
11. Nimapara Central Co-operative Union Ltd.	20,659	..	..	..	88,912	3,609	524	3,757	19,390	
12. Sambalpur Central Co-operative Bank Ltd.	69,663	..	..	..	2,649	15,597	153	12,649	16,897	
13. Bargarh Central Co-operative Bank Ltd.	54,283	..	..	..	18,164	9,096	..	20,259	24,368	
14. Aska Central Co-operative Bank Ltd.	3,24,191	..	..	..	1,37,891	16,254	397	28,717	1,22,565	
15. The Ganjam District Co-operative Banking Union Ltd.	5,59,437	..	..	..	1,53,956	4,898	..	36,857	1,02,969	
Total	83,75,551	..	..	..	9,35,560	1,47,460	25,030	3,43,435	7,59,598	

and Unions of Orissa for the quarter ending 31st December 1936.

I. ASSETS AND QUASI-ASSETS.

Name of Bank.	movement.			Outside the movement.						Within the movement <i>contd.</i>	
	Other items.	Undrawn liabilities, e.g., cash credit accounts guaranteed by the Provincial Banks to Central Banks or to Societies, and by Central Banks to other Central Banks or Societies.		Cash in hand and in outside banks.	Government paper.	Post Office Savings Bank deposits.	Other investments of a liquid nature in outside concerns.	Undrawn balance of assured cash credit.		Loans to Agricultural Societies.	Loans to non-Agricultural Societies.
		To cover deposits.	For loans transaction.					With Presidency or Joint Stock Bank.	With Provincial Bank.		
1	11	12	13	14	15	16	17	18	19	20	21
	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
1. Cuttack Central Co-operative Bank Ltd.	44,646	..	5,399	8,095	..	..	66	..	15,000	4,82,490	7,249
2. Kendrapara Central Co-operative Bank Ltd.	10,607	..	..	837	..	2,929	..	..	..	2,41,310	..
3. Jajpur Central Co-operative Bank Ltd.	15,082	..	..	3,853	..	2,001	..	..	2,122	2,42,309	30,507
4. Kujang Central Co-operative Union Ltd.	5,102	..	..	7,072	..	700	..	..	4,118	2,25,414	970
5. Balasore Central Co-operative Bank Ltd.	44,679	..	..	112	..	..	..	..	..	8,25,367	..
6. Bhadrak Central Co-operative Bank Ltd.	35,686	..	..	3,250	10	..	..	..	..	3,05,994	175
7. Banki Dompara Central Co-operative Union Ltd.	31,811	..	..	3,246	4,036	23	..	..	2,400	3,52,845	3,069
8. Angul Central Co-operative Banking Union Ltd.	48,078	..	..	2,673	0,692	..	30,940	..	521	2,74,954	2,744
9. Puri Central Co-operative Bank Ltd.	21,121	..	..	1,673	4,028	..	..	..	385	1,19,012	63,909
10. Khurda Central Co-operative Bank Ltd.	34,535	..	..	580	6,737	132	..	..	12,520	2,80,869	20,970
11. Nimapara Central Co-operative Union Ltd.	8,080	..	..	1,936	..	13	498	..	3,301	1,08,861	2,730
12. Sambalpur Central Co-operative Bank Ltd.	6,113	..	..	63	..	..	..	..	..	83,091	8,940
13. Bargarh Central Co-operative Bank Ltd.	6,500	..	..	1,144	..	937	..	..	904	90,790	6,092
14. Aska Central Co-operative Bank Ltd.	740	..	..	5,673	..	6,000	..	..	7,746	6,47,821	5,408
15. The Ganjam District Co-operative Banking Union Ltd.	3,230	22,915	..	13,682	1,65,000	491	..	1,01,000	60,102	6,03,996	24,603
Total	8,22,130	22,915	5,399	53,895	1,89,103	13,276	31,504	1,01,000	1,09,128	49,07,023	1,86,375



Quarterly Finance Statement of the Central Co-operative Banks and Unions of Orissa  
for the quarter ending 31st December 1936.

PART I.—concl'd.  
ASSETS AND QUASI-ASSETS.

Name of Bank.	Within the movement.					Net profit of past year.	Rates of interest on which money is usually		Last dividend declared.	Remarks.
	Loans or deposits due to the Central Bank by the Provincial Bank or other Central Banks.	Loans and deposits due to Provincial by Central Banks.	Uncalled share capital.	Guaranteed share capital.	Other investments inside the movement.		Borrowed.	Lent.		
1	22	23	24	25	26	27	28	29	30	31
	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.				
1. Cuttack Central Co-operative Bank Ltd.	34,194	..	27,914	..	61,612	16,476	3 to 3½%	8 to 12½%	..	
2. Kendrapara Central Co-operative Bank Ltd.	2,688	..	7,213	..	16,554	5,108	5%	12½%	..	* Rs. 3,120 overdrawn.
3. Jajpur Central Co-operative Bank Ltd.	..	..	4,640	..	25,208	3,507	3 to 6%	6 to 12½%	..	
4. Kujang Central Co-operative Union Ltd.	..	..	..	..	10,862	3,129	5 and 8%	12½%	0½%	
5. Balasore Central Co-operative Bank Ltd.	12,699	..	40,443	..	50,072	16,009	3 to 5%	9½ to 10½%	0½%	† Rs. 27 overdrawn.
6. Bhadrak Central Co-operative Bank Ltd.	..	..	48	..	36,000	6,537	3 to 8%	6½ to 12½%	..	‡ Rs. 338 overdrawn.
7. Banki Dompura Central Co-operative Union Ltd.	6,457	..	..	..	27,063	8,720	6%	11%	3½%	
8. Angul Central Co-operative Banking Union Ltd.	1,478	..	7,991	..	11,288	34,713	3½%, 3½%, 5½%, 5½%, 7½% and 7½%	10% and 12½%	..	
9. Puri Central Co-operative Bank Ltd.	..	..	7,990	..	36,764	..	3½%, 6% and 7½%	10%, 10½% and 12½%	..	
10. Khurda Central Co-operative Bank Ltd.	..	..	4,376	..	31,084	4,862	6½%	10%	..	
11. Nimapara Central Co-operative Union Ltd.	..	..	..	..	13,251	9,061	3½%, 5%, 6%, 6½% and 6½%	10½%, 11½% and 12½%	9½%	On special shares only.
12. Sambalpur Central Co-operative Bank Ltd.	788	..	24,468	..	5,430	..	2%, 4%, 4½% on cash and 10% on paddy.	9%, 12½% on cash and 20% on paddy.	..	Rs. 5,507 has been overdrawn against the sanctioned cash credit account with Provincial Bank.
13. Bargarh Central Co-operative Bank Ltd.	..	32	13,577	..	5,593	9,876	3%, 4½%, 6%, 6½% on cash and 12½% on grain.	12½% on cash and 20% on grain.	..	
14. Aska Central Co-operative Bank Ltd.	..	87,670	26,214	..	..	4,404	6%	8%	..	
15. The Ganjam District Co-operative Banking Union Ltd.	..	35,000	33,481	..	50,857	7,657	2% to 6%	4% to 7%	3%, 6%	To societies. To individuals.
Total	58,304	1,22,702	1,96,881	..	2,68,098	1,30,119	..	..	4½%	



*Quarterly Finance Statement of the Central Co-operative Banks and Unions of Orissa  
for the quarter ending 31st December 1936.*

## PART II.

Name of Bank.	Deposits or debentures of the kind dealt with in columns 2 and 3. of Part I.							Repayment of loans by societies.		
	On current or savings bank account.	Deposits for not more than three months.	Other deposits and debentures falling due.				Estimated.		Actual, in 12 months preceding present quarter.	
			In twelve months from commencement of present quarters	In next 12 months.	In 12 months following.	In subsequent years.	Amount of matured deposits already due for payment but not yet paid.	In twelve months for commencement of present quarter.		In next 12 months.
1	2	3	4	5	6	7	8	9	10	11
	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
1. Cuttack Central Co-operative Bank Ltd.	71,204	..	2,28,102	33,630	99,869	38,925	39,583	1,45,000	1,50,000	6,603
2. Kendrapara Central Co-operative Bank Ltd.	5,959	..	60,660	3,668	6,552	4,351	1,23,750	25,600	35,000	4,761
3. Jajpur Central Co-operative Bank Ltd.	17,153	..	26,316	11,550	3,203	44,101	1,23,281	1,37,000	25,000	14,503
4. Kujang Central Co-operative Union Ltd.	7,277	..	8,787	57,592	210	32,372	53,521	15,000	20,000	4,149
5. Balasore Central Co-operative Bank Ltd.	17,380	..	72,000	18,000	20,000	2,09,000	5,22,367	62,133	24,592	15,569
6. Bhadrak Central Co-operative Bank Ltd.	7,034	..	70,000	3,064	..	21,953	49,525	6,000	5,000	4,011
7. Banki Dompara Central Co-operative Union Ltd.	5,877	..	39,599	39,778	..	67,257	..	60,000	70,000	18,728
8. Angul Central Co-operative Banking Union Ltd.	7,977	..	69,881	35,573	8,600	30,347	26,124	10,000	20,000	210
9. Puri Central Co-operative Bank Ltd.	21,802	..	41,108	2,411	38,763	50,298	38,635	10,000	15,000	18,442
10. Khurda Central Co-operative Bank Ltd.	12,470	..	10,330	6,631	18,278	89,309	57,705	40,000	40,000	4,847
11. Nimapara Central Co-operative Union Ltd.	862	..	9,069	2,324	..	565	7,839	26,000	15,000	2,677
12. Sambalpur Central Co-operative Bank Ltd.	6,035	..	..	..	..	329	62,219	3,000	3,000	874
13. Bargarh Central Co-operative Bank Ltd.	4,072	..	2,056	3,133	44,722	..	..	10,000	10,000	2,866
14. Asika Central Co-operative Bank Ltd.	13,246	..	1,01,805	1,50,978	37,080	18,727	2,455	1,69,300	1,00,000	90,411
15. The Ganjam District Co-operative Banking Union Ltd.	2,20,083	..	2,49,427	51,085	9,500	10,692	12,650	95,577	54,504	1,16,940
<b>Total</b>	<b>4,19,113</b>	<b>..</b>	<b>9,65,163</b>	<b>4,14,422</b>	<b>2,96,287</b>	<b>6,70,259</b>	<b>11,30,177</b>	<b>8,06,510</b>	<b>5,87,000</b>	<b>2,45,819</b>

Quarterly Finance Statement of the Central Co-operative Banks and Unions of Orissa  
for the quarter ending the 31st December 1936.

## PART III.

Name of Bank.	Portion of Deposits of Debentures of the kind dealt with in columns 2 and 3 of Part I falling due in each quarter in twelve months from commencement of present quarter (4th column of Part II).				Repayment of loans by Societies estimated in each quarter in twelve months from commencement of present quarter (column 9 of Part II).					
	I Quarter.	II Quarter.	III Quarter.	IV Quarter.	Amount of matured deposits already due for payment but not yet paid.	I Quarter.	II Quarter.	III Quarter.	IV Quarter.	
1	2	3	4	5	6	7	8	9	10	
	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	Rs.	
1. Cuttack Central Co-operative Bank Ltd.	..	2,25,102	..	..	39,583	10,000	1,35,000	..	..	
2. Kendrapara Central Co-operative Bank, Ltd.	..	60,666	..	..	1,23,750	2,000	15,000	5,000	3,000	
3. Jajpur Central Co-operative Bank Ltd.	..	26,316	..	..	1,23,584	25,000	97,000	50,000	35,000	
4. Kujang Central Co-operative Union Ltd.	..	8,787	..	..	53,521	2,000	4,000	3,000	6,000	
5. Balasore Central Co-operative Bank Ltd.	..	71,060	..	..	5,22,367	..	15,000	20,000	17,133	
6. Bhadrak Central Co-operative Bank Ltd.	..	76,005	..	..	49,525	1,000	2,000	1,000	2,000	
7. Banki-Dompara Central Co-operative Union Ltd.	..	36,004	..	3,665	..	5,000	25,000	20,000	10,000	
8. Angul Central Co-operative Banking Union Ltd.	..	63,684	..	..	36,124	500	500	3,000	6,000	
9. Puri Central Co-operative Bank Ltd.	..	41,108	..	..	38,625	2,000	4,000	2,000	2,000	
10. Khurda Central Co-operative Bank Ltd.	..	10,329	..	..	57,205	..	40,000	..	..	
11. Nimapara Central Co-operative Union Ltd.	..	9,069	..	..	7,800	5,000	5,000	10,000	16,000	
12. Sambalpur Central Co-operative Bank Ltd.	..	..	..	..	63,250	1,000	500	500	1,000	
13. Bargarh Central Co-operative Bank Ltd.	..	2,056	..	..	..	3,000	1,000	3,000	3,000	
14. Aska Central Co-operative Bank Ltd.	40,493	16,400	5,662	39,250	..	30,000	35,000	17,000	20,000	
15. The Ganjam District Co-operative Banking Union Ltd.	58,792	7,06,002	73,150	40,975	..	39,319	15,572	23,612	13,874	
Total	..	99,105	7,30,366	78,812	60,790	11,15,072	1,25,819	4,04,572	1,41,112	1,35,007

S. C. ROY,

Deputy Registrar, Co-operative Societies, Orissa.